

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(T) No. 1684 of 2021**

M/s. Goyal Enterprises ... Petitioner  
Versus  
The State of Jharkhand & others ... Respondents

**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh  
Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through Video Conferencing

For the Petitioner : Ms. Sidhi Jalan, Advocate  
For the Respondents : Mr. Salona Mittal, A.C to G.A.-I

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**02/07.09.2021**

1. Learned counsel for the petitioner, Ms. Sidhi Jalan prays for and is allowed 3 weeks' time to remove the following surviving defects.

1. Address of Respondent no. 3 and 4 may be mentioned with P.O and P.S.
2. Annexure no. may be mentioned with document described in para-1, prayer and synopsis.
3. Typed copy of page no. 31 to 33 may be given.
4. Original certified copy of annexure-4 may be given
5. Fresh copy or typed copy of page no. 34,35,38,40 to 45,47,49 to 51,59,94 may be given.

2. Office to place the file for inspection and removal of defects, on requisition being made, within this time.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**